बिड संख्या/Bid Number: GEM/2026/B/8250576

दिनांक /Dated: 06-11-2026

बिड दस्तावेज़ / Bid Document

बिड विवरण/Bid Details	
बिड बंद होने की तारीख/समय /Bid End Date/Time	27-11-2026 15:00:00
बिड खुलने की तारीख/समय /Bid Opening Date/Time	28-11-2026 15:00:00
बिड पेशकश वैधता (बंद होने की तारीख से)/Bid Offer Validity (From End Date)	180 (Days)
मंत्रालय/राज्य का नाम/Ministry/State Name	Delhi
विभाग का नाम/Department Name	Delhi High Court
संगठन का नाम/Organisation Name	N/a
कार्यालय का नाम/Office Name	Central Project Coordinator
शिकायत निवारण के संपर्क विवरण/ Contact details of Grievance redressal	HOD Email id :cpc-del@aij.gov.in Buyer Email id: aoj-it@dhc.nic.in
वस्तु श्रेणी /Item Category	Annual Maintenance Service - Desktops, Laptops and Peripherals - As per Annexure X; As per Annexure X
अनुबंध अवधि /Contract Period	2 Year(s)
पिछले 3 वित्तीय वर्षों का बिडर का न्यूनतम औसत वार्षिक वित्तीय टर्नओवर/Minimum Average Annual Turnover of the bidder (For the last 3 Financial Years)	100 Lakh (s)
उन्हीं/समान सेवा के लिए अपेक्षित विगत अनुभव के वर्ष/Years of Past Experience Required for same/similar service	3 Year (s)
इसी तरह की सेवाओं का पिछला आवश्यक अनुभव है/Past Experience of Similar Services required	Yes
टर्नओवर पात्रता मानदंड/Turnover eligibility criteria	To be verified by the buyer at the time of technical evaluation
एमएसएमई के लिए अनुभव के वर्षों और टर्नओवर से छूट प्रदान की गई है/MSE Relaxation for Years of Experience and Turnover	No
स्टार्टअप के लिए अनुभव के वर्षों और टर्नओवर से छूट प्रदान की गई है /Startup Relaxation for Years of Experience and Turnover	No

बिड विवरण/Bid Details	
विक्रेता से मांगे गए दस्तावेज़/**Document required from seller**	Experience Criteria,Bidder Turnover,Certificate (Requested in ATC),Additional Doc 1 (Requested in ATC),Additional Doc 2 (Requested in ATC),Additional Doc 3 (Requested in ATC) *In case any bidder is seeking exemption from Experience / Turnover Criteria, the supporting documents to prove his eligibility for exemption must be uploaded for evaluation by the buyer
क्या आप निविदाकारों द्वारा अपलोड किए गए दस्तावेज़ों को निविदा में भाग लेने वाले सभी निविदाकारों को दिखाना चाहते हैं? संदर्भ मेनू है/**Do you want to show documents uploaded by bidders to all bidders participated in bid?**	No
बिड लगाने की समय सीमा स्वतः नहीं बढ़ाने के लिए आवश्यक बिड की संख्या। / **Minimum number of bids required to disable automatic bid extension**	3
दिनों की संख्या, जिनके लिए बिड लगाने की समय-सीमा बढ़ाई जाएगी। / **Number of days for which Bid would be auto-extended**	7
ऑटो एक्सटेंशन अधिकतम कितनी बार किया जाना है। / **Number of Auto Extension count**	1
बिड से रिवर्स नीलामी सक्रिय किया/**Bid to RA enabled**	Yes
रिवर्स नीलामी योग्यता नियम/**RA Qualification Rule**	H1-Highest Priced Bid Elimination
बिड का प्रकार/**Type of Bid**	Two Packet Bid
तकनीकी मूल्यांकन के दौरान तकनीकी स्पष्टीकरण हेतु अनुमत समय /**Time allowed for Technical Clarifications during technical evaluation**	4 Days
अनुमानित निविदा मूल्य (सभी करों सहित) भारतीय रुपये में / **Estimated Bid Value in INR (Inclusive of all taxes)**	9000000
Payment Timelines	Payments shall be made to the Seller within **45** days of issue of service delivery acceptance certificate (SDAC) and on-line submission of bills (This is in supersession of 10 days time as provided in clause 12 of GeM GTC)
मूल्यांकन पद्धति/**Evaluation Method**	Total value wise evaluation
मूल्य दर्शाने वाला वित्तीय दस्तावेज ब्रेकअप आवश्यक है / **Financial Document Indicating Price Breakup Required**	Yes
मध्यस्थता खंड/**Arbitration Clause**	No
सुलह खंड/**Mediation Clause**	No

ईएमडी विवरण/**EMD Detail**

एडवाईजरी बैंक/Advisory Bank	State Bank of India
ईएमडी राशि/EMD Amount	270000

ईपीबीजी विवरण /ePBG Detail

एडवाइजरी बैंक/Advisory Bank	State Bank of India
ईपीबीजी प्रतिशत (%)/ePBG Percentage(%)	5.00
ईपीबीजी की आवश्यक अवधि (माह) /Duration of ePBG required (Months).	26

(a). जेम की शर्तों के अनुसार ईएमडी छूट के इच्छुक बिडर को संबंधित केटेगरी के लिए बिड के साथ वैध समर्थित दस्तावेज़ प्रस्तुत करने है। एमएसई केटेगरी के अंतर्गत केवल वस्तुओं के लिए विनिर्माता तथा सेवाओं के लिए सेवा प्रदाता ईएमडी से छूट के पात्र हैं। व्यापारियों को इस नीति के दायरे से बाहर रखा गया है।/EMD EXEMPTION: The bidder seeking EMD exemption, must submit the valid supporting document for the relevant category as per GeM GTC with the bid. Under MSE category, only manufacturers for goods and Service Providers for Services are eligible for exemption from EMD. Traders are excluded from the purview of this Policy.

(b).ईएमडी और संपादन जमानत राशि, जहां यह लागू होती है, लाभार्थी के पक्ष में होनी चाहिए। / EMD & Performance security should be in favour of Beneficiary, wherever it is applicable.

(c).ईएमडी और संपादन जमानत राशि लाभार्थी के पक्ष में होनी चाहिए। / Earnest Money Deposit (EMD) shall also be accepted by the buyer in the form of a surety bond.

लाभार्थी /Beneficiary :
Registrar General
Sher Shah Road , Delhi High Court, New Delhi-110003
(Registrar General)

बोली विभाजन लागू नहीं किया गया/ Bid splitting not applied.

एमएसई खरीद वरीयता/MSE Purchase Preference

एमएसई खरीद वरीयता/MSE Purchase Preference	No

1. The minimum average annual financial turnover of the bidder during the last three years, ending on 31st March of the previous financial year, should be as indicated above in the bid document. Documentary evidence in the form of certified Audited Balance Sheets of relevant periods or a certificate from the Chartered Accountant / Cost Accountant indicating the turnover details for the relevant period shall be uploaded with the bid. In case the date of constitution / incorporation of the bidder is less than 3-year-old, the average turnover in respect of the completed financial years after the date of constitution shall be taken into account for this criteria.
2. Years of Past Experience required: The bidder must have experience for number of years as indicated above in bid document (ending month of March prior to the bid opening) of providing similar type of services to any Central / State Govt Organization / PSU. Copies of relevant contracts / orders to be uploaded along with bid in support of having provided services during each of the Financial year.
3. Estimated Bid Value indicated above is being declared solely for the purpose of guidance on EMD amount and for determining the Eligibility Criteria related to Turn Over, Past Performance and Project / Past Experience etc. This has no relevance or bearing on the price to be quoted by the bidders and is also not going to have any impact on bid participation. Also this is not going to be used as a criteria in determining reasonableness of quoted prices which would be determined by the buyer based on its own assessment of reasonableness and based on competitive prices received in Bid / RA process.

4. Past Experience of Similar Services: The bidder must have successfully executed/completed similar Services over the last three years i.e. the current financial year and the last three financial years(ending month of March prior to the bid opening): -
1. Three similar completed services costing not less than the amount equal to 40% (forty percent) of the estimated cost; or
2. Two similar completed services costing not less than the amount equal to 50% (fifty percent) of the estimated cost; or
3. One similar completed service costing not less than the amount equal to 80% (eighty percent) of the estimated cost.

5. Reverse Auction would be conducted amongst all the technically qualified bidders except the Highest quoting bidder. The technically qualified Highest Quoting bidder will not be allowed to participate in RA. However, H-1 will also be allowed to participate in RA in following cases:

i. If number of technically qualified bidders are only 2 or 3.
ii. If Buyer has chosen to split the bid amongst N sellers, and H1 bid is coming within N.
iii. In case Primary product of only one OEM is left in contention for participation in RA on elimination of H-1.
iv. If L-1 is non-MSE and H-1 is eligible MSE and H-1 price is coming within price band of 15% of Non-MSE L-1
v. If L-1 is non-MII and H-1 is eligible MII and H-1 price is coming within price band of 20% of Non-MII L-1

अतिरिक्त योग्यता /आवश्यक डेटा/Additional Qualification/Data Required

Additional SOW if not readily covered in the Scope of Works incorporated in STC of Services: As there is no option on GeM for creating requirement of loaders for CAMC, hence technicians may be read as loaders wherever applicable and accordingly the Bid be quoted.

Other Information:CAMC as per Annexure X

Asset Details and its Distribution across the consignee /user locations:1793971262.pdf

Annual Maintenance Service - Desktops, Laptops And Peripherals - As Per Annexure X; As Per Annexure X (5276)

तकनीकी विशिष्टियाँ /Technical Specifications

विवरण/ Specification	मूल्य/ Values
कोर / Core	
Type of Asset	As per Annexure X
Make/Brand of Assets	As per Annexure X
Status of Annual Maintenance Service Provider	Neither OEM nor ASP
Periodicity of Preventive Maintenance Services	Quarterly
Onsite Service Engineers Requirement	As Indicated in Bid Document.
Basic Maintenance of OS, Office Suite, Drivers Update and Patch update on client compute machines	Inclusive
एडऑन /Addon(s)	
Requirement of Resident Engineer	Yes
Requirement of Technicians	Yes

क्रेता द्वारा निर्धारित न्यूनतम मूल्य/Minimum Floor Price defined by Buyer

क्रेता द्वारा निर्धारित न्यूनतम मूल्य/Minimum Floor Price defined by Buyer	No

अतिरिक्त विशिष्टि दस्तावेज़ /Additional Specification Documents

परेषिती/रिपोर्टिंग अधिकारी /Consignees/Reporting Officer and Quantity

क्र.सं./S.No.	परेषिती/रिपोर्टिंग अधिकारी /Consignee Reporting/Officer	पता/Address	संसाधनों की मात्रा / Number of each Asset for AMC	अतिरिक्त आवश्यकता /Additional Requirement
1	Narender Kumar	110003,Delhi High Court, Sher Shah Road	5276	• Number of month for resident engineers : 24 • Number of months for technician : 24 • Number of Resident engineers : 15 • Number of technicians : 2

क्रेता द्वारा जोड़ी गई बिड की विशेष शर्तें/Buyer Added Bid Specific Terms and Conditions

1. Provisions for workmen compensation, insurance, public liability, property damage, insurance etc. to be ensured by the contractor. Also, safety measures prescribed for working in Extra High Voltage & use of personnel protective equipment must be adhered to.
2. **Buyer Added Bid Specific ATC**

   Buyer uploaded ATC document Click here to view the file.

अस्वीकरण/Disclaimer

The Additional Terms and Conditions (ATC) have been incorporated by the Buyer after approval of their Competent Authority. The Buyer ,is solely responsible for the impact of these clauses on the bidding process, its outcome, and consequences thereof including any restriction arising in the bidding process due to these ATCs and including the modification of technical specifications and / or terms and conditions governing the bid.All representations / grievances pertaining to the ATC clauses shall be raised with the buyer organization directly and not with GeM.If any of the clause(s) is/are incorporated by the Buyer regarding the following, the bid & resultant contract shall be treated as null & void. Further, GeM reserves the right, at its sole discretion, to cancel the bid forthwith, without issuance of any prior notice or intimation :-

1. Publishing Custom / BOQ bids for items for which regular GeM categories are available (unless such Custom / BOQ item is bunched with the major regular product Category Item).
2. Mandating procurement of / from specific Brand / Make / Model / Manufacturer / Dealer except in case of Single Bid / Proprietary Article Certificate (PAC) Buying.
3. Inclusion of disqualification criteria related to suspension of seller / service provider, where such suspension period has already expired.
4. Mandating submission of documents (other than EMD and signed Integrity Pact - which can be submitted within 5 days of bid opening) in physical form as a pre-requisite to qualify bidders.

5. Publishing bids on GeM for procurement of works.
6. Procurement of Goods by creating a Service bid on GeM & vice-versa.
7. Seeking sample with bid or approval of samples during bid evaluation process. However, trial / sample, as the case may be, shall be permitted in cases where trial / sample are allowed as per approved and published procurement policy of the Buyers' controlling Ministry / Department / State / Public Sector Enterprises Headquarters. If there is any violation of trial / sample clause with regard to approved policy of the Buyers' Ministry / Department / State / Public Sector Enterprises Headquarters, then this is to be determined and redressed by the concerned Buyer Organisation only.
8. Seeking experience from specific organization / department / institute only or from foreign / export experience.
9. Creating bid for items from incorrect categories.
10. Reference of conditions published on any external site or reference to external documents/clauses.
11. Asking for any Tender fee / Bid Participation fee, as the case may be.
12. Buyer added ATC Clauses which are in contravention of clauses defined in bid detail section, including specifications, EMD Detail, ePBG Detail and MII and MSE Purchase Preference sections of the bid, unless otherwise allowed by the applicable GeM GTC.
13. Any ATC clause in contravention with GeM GTC Clause 4 (xiii) (h) will be invalid. In case of multiple L1 bidders against a service bid, the buyer shall place the Contract by selection of a bidder amongst the L-1 bidders through a Random Algorithm executed by GeM system.
14. In a category based bid, adding additional items, through buyer added, additional scope of work/ additional terms and conditions/or any other document. If buyer needs more items along with the main item, the same must be added through bunching category based items or by bunching custom catalogues or bunching a BoQ with the main category based item, the same must not be done through ATC or Scope of Work.

Further, if any seller has any objection/grievance against these additional clauses or otherwise on any aspect of this bid, they can raise their representation against the same by using the Representation window provided in the bid details field in Seller dashboard after logging in as a seller. Buyer is duty bound to reply to all such representations and would not be allowed to open bids if he fails to reply to such representations.

All GeM Sellers/Service Providers shall ensure full compliance with all applicable labour laws, including the provisions, rules, schemes and guidelines under the four Labour Codes i.e. the Code on Wages, 2019; the Industrial Relations Code, 2020; the Occupational Safety, Health and Working Conditions Code, 2020; and the Code on Social Security, 2020 as and when notified and brought into force by the Government of India.

For all provisions of the Labour Codes that are pending operationalisation through rules, schemes or notifications, the corresponding provisions of the pre-existing labour enactments (such as The Minimum Wages Act, 1948, The Payment of Wages Act, 1936, The Payment of Bonus Act, 1965, The Equal Remuneration Act, 1976, The Payment of Gratuity Act, 1972, etc. and relevant State Rules) shall continue to remain applicable.

The Seller/ Service Providers shall, therefore, be responsible for ensuring compliance under:

- **All notified and enforceable provisions of the new Labour Codes as mentioned hereinabove; and**
- **All operative provisions of the erstwhile Labour Laws until their complete substitution.**

All obligations relating to wages, social security, safety, working conditions, industrial relations etc. and any other statutory requirements shall be strictly met by the Seller/ Service Provider. Any non-compliance shall constitute a breach of the contract and shall entitle the Buyer to take appropriate action in accordance with the contract and applicable law.

This Bid is governed by the General Terms and Conditions, conditions stipulated in Bid and Service Level Agreement specific to the Service, as the case may be, as provided in the Marketplace.

However, in case of Service, if any condition specified in General Terms and Conditions is contradicted by the conditions stipulated in Service Level Agreement specific to said Service, then it will over-ride the conditions in the General Terms and Conditions.

This Bid is governed by the सामान्य नियम और शर्तें/General Terms and Conditions, conditions stipulated in Bid and

Service Level Agreement specific to this Service as provided in the Marketplace. However in case if any condition specified in सामान्य नियम और शर्तें/General Terms and Conditions is contradicted by the conditions stipulated in Service Level Agreement, then it will over ride the conditions in the General Terms and Conditions.

जेम की सामान्य शर्तों के खंड 26 के संदर्भ में भारत के साथ भूमि सीमा साझा करने वाले देश के बिडर से खरीद पर प्रतिबंध के संबंध में भारत के साथ भूमि सीमा साझा करने वाले देश का कोई भी बिडर इस निविदा में बिड देने के लिए तभी पात्र होगा जब वह बिड देने वाला सक्षम प्राधिकारी के पास पंजीकृत हो।बिड में भाग लेते समय बिडर को इसका अनुपालन करना होगा और कोई भी गलत घोषणा किए जाने व इसका अनुपालन न करने पर अनुबंध को तत्काल समाप्त करने और कानून के अनुसार आगे की कानूनी कार्रवाई का आधार होगा।/In terms of GeM GTC clause 26 regarding Restrictions on procurement from a bidder of a country which shares a land border with India, any bidder from a country which shares a land border with India will be eligible to bid in this tender only if the bidder is registered with the Competent Authority. While participating in bid, Bidder has to undertake compliance of this and any false declaration and non-compliance of this would be a ground for immediate termination of the contract and further legal action in accordance with the laws.

---धन्यवाद/Thank You---

IN THE HIGH COURT OF DELHI AT NEW DELHI

From:

The Registrar General
Delhi High Court
New Delhi.

To:

The interested Firm(s)/Service provider(s) based in Delhi/NCR Region Only.

ADDITIONAL TERMS AND CONDITIONS (ATC) FOR AWARD OF TWO YEARS ON-SITE COMPREHENSIVE ANNUAL MAINTENANCE CONTRACT (CAMC) FOR COMPUTER HARDWARE & OTHER PERIPHERALS ETC. INCLUDING LAN [AS PER ANNEXURE-'X'] ALONGWITH THE SERVICES OF FIFTEEN (15) TRAINED/CERTIFIED RESIDENT ENGINEERS AND TWO (02) LOADERS* UNDER TWO PACKET SYSTEM I.E. TECHNICAL BID & FINANCIAL BID.

(*As there is no option on GeM for creating requirement of Loaders for CAMC, hence 'Technician' may be read as 'Loader' wherever applicable and accordingly the bid be quoted)

[The below mentioned ATC will prevail over GeM GTC, it is therefore, requested to read the same carefully]

Note: Bidders participating in the Tender must mandatorily comply with the Buyer Added Bid Specific Additional Terms & Conditions (ATC) and upload the documents required except those documents which are not required.

1. **BID INVITATION:-** Bid(s) are invited by Delhi High Court from the firms/service providers based in **Delhi/NCR Region only** for award of onsite Comprehensive Annual Maintenance Contract (CAMC) for a period of two (02) years to ensure uninterrupted operation, maintenance, monitoring and support to the IT infrastructure of Delhi High Court which includes:

   - Servers, Desktops, Laptops, Printers, Storage Devices, Scanners, E-Kiosks, Projectors, Wacom Screens, LAN (Wired & Wi-Fi Extenders), Inputs & Output devices, UPSs, endpoint devices etc. [AS PER ANNEXURE-'X']

   - And also the facility management/support services during Conferences and other day to day Meetings to achieve optimal performance.

The CAMC shall be applicable to the above Computer Hardware & peripherals etc. installed at:-

- The entire premises of Delhi High Court;
- Residential offices of Hon'ble the Chief Justice, Hon'ble Judges and Officers of this Court. OR/AND
- At the site(s) incidental to.

It is informed that the maintenance shall also includes data recovery and transfer of data of the user(s), replacement of consumables (to be supplied by the High Court of Delhi), installation/updation of antivirus, LAN and internet connectivity maintenance, etc. Any item not to be included in the CAMC must be clearly and separately indicated by the bidder.

2. NECESSARY DOCUMENTS TO BE UPLOADED AT THE GEM PORTAL, NON COMPLIANCE WILL LEAD TO REJECTION OF THE BID:

Cl.	Documents
a.	Scanned copy of Certificate of incorporation of the Company with Registrar of Companies of Delhi/NCR with date of issuance, and/or
b.	Scanned copy of valid GST Registration Certificate/TIN No. of Delhi/ NCR to prove that the firm/service provider is carrying out its business in Delhi/NCR with date of Registration.
c.	Scanned copy of PAN Card of Bidders Company/Proprietorship firms etc.
d.	Scanned copy of **'Turnover Certificate'** duly executed by the practicing Chartered Account/Chartered Accountants Firm in favour of bidder firm/service provider which should have minimum turnover of Rupees one (1) Crore in similar support CAMC services only strictly as per format provided in **Annexure-'A'**. **This 'Certificate' shall be verifiable at: https://udin.icai.org/ICAI/verifyUDIN**
e.	Scanned copy of **Annexure-'B'** i.e. **'Undertaking'** strictly in the format provided. *(duly signed and stamped with the seal of the firm/*service provider*).*
f.	Scanned copy of **Annexure-'C'** i.e. **'Work Experience'** along with scanned copies of three (03) Nos. of Contracts/Work Orders/CRACs issued by Central/State Government/Public Sector Undertaking/Autonomous Bodies for the last three (03) consecutive calendar years to prove that the bidder has experience of minimum three (03) years for providing and successfully completion of CAMC services for computer hardware and peripherals etc. in Government/Public Sector Undertakings/Autonomous bodies dealing with similar hardware/software in respective fields.
g.	Scanned copy of properly filled **Annexure 'D'**, i.e. 'Checklist' of the required documents strictly in the format provided.
h.	Scanned copy of Earnest Money Deposit (EMD)/Bid security for an amount of Rs. 2,70,000/- by way of DD/ Banker's Cheque/Pay Order drawn in favour of 'The Registrar General, High Court of Delhi, New Delhi' by the bidder(s) who are not exempted to submit EMD as per status of their firms/GeM Guidelines. The physical copy of EMD must be submitted in IT Branch of this Court within

	must be submitted in IT Branch of this Court within 3 days after the bid end date.
i.	**The MSE/Startups/MII firms/service providers are not exempted from submitting documents in respect of 'Turnover' and 'Experience criteria', respectively.**
j.	However, the MSE/Startups/MII registered with the Central Purchase Organization, National Small Industries Corporation ("NSIC") or the concerned Ministry of Department, Govt. approved sources shall stand exempted from depositing the Bid Security/EMD as per the extent laws/ GeM (General Terms and conditions) but shall upload necessary valid documents/certificates in this regard to avail exemption submitting EMD/Bid Security.
k.	The MSE/Startups/MII firms/service provider shall upload scanned copy of **'Bid Security Declaration'** along with relevant documents strictly as per format provided in **Annexure 'E'** in lieu of EMD to avail EMD Exemption.
l.	Escalation Matrix of Bidder's firm/service provider.

3. GENERAL INSTRUCTIONS

Cl.	Instructions
a.	This Court shall have the right to call clarification(s) on GeM Portal in respect of the Bid(s), if required.
b.	Bid Security/EMD of the Bidder(s) will be forfeited, if the bidder(s) amends its quotation, impairs or derogates from the tender, fails to accept the Contract. MSE/Startups/MII firms/service provider not complying with this clause shall also be blacklisted for two years to participate in future tenders of this Court.
c.	In case the Contract issued to L-1 successful Firm/Service provider/Contractor is cancelled due to non-acceptance of the same within the stipulated period, the successful Firm/Service provider/Contractor shall be liable to be blacklisted to participate in future tenders of this Court and the EMD shall be forfeited without giving any notice. In case the L-1 successful Firm/Service provider/Contractor is a MSE/Startup/MII and do not honour the Contract such successful Firm/Service provider/Contractor shall also be liable to be blacklisted.
d.	Rates offered in the Bid shall not be enhanced during the validity of bid i.e. 180 days.
e.	The EMD of successful Firm/Service provider/Contractor will be returned only after acceptance of PBG (Performance Bank Guarantee)/FDR (Fixed Deposit Receipt) for CAMC services as required.
f.	Rates offered in the Financial Bid towards CAMC shall not in any manner be enhanced during the term of the Contract.
g.	The successful Firm/Service provider/Contractor shall indemnify the High Court of Delhi for any kind of loss due to material mishandling or damage etc.
h.	Addendum/Corrigendum/notice etc. if any shall be uploaded on the GeM Portal only.
i.	This Court reserves the right to relax/waive or alter any of the terms & conditions of this ATC at any stage if it finds sufficient reasons to do so.
j.	Successful Firm/Service provider/Contractor shall be required to depute fifteen (15) certified/trained Resident engineers including one Supervisor/Team Leader

	with dedicated mobile number (having minimum experience of two years) for maintenance of hardware etc. Such successful Firm/Service provider/Contractor also has to depute two (02) Loaders for moving the hardware from the complainant site to repair site vice versa. As such the total requirement of human resources would be 15+2=17.
k.	Out of the above fifteen (15) certified/trained Resident Engineers and two (02) Loaders; i. two(02) shall be multi skilled as well as well versed with Apple make Mac and Windows devices; ii. two (02) independently shall be capable of resolving problems/repairing of all kind of printers at site as well as capable of handling other devices, iii. one (01) capable of repairing all kind of UPS; iv. two (02) experienced CCNA certified for maintenance of Local Area Network (LAN) of Delhi High Court; v. The remaining Resident Engineers shall be multi-skilled to handle day-to-day routine complaints relating to all kind of computer hardware & other peripherals etc. and provide facility management support during Conferences and Meetings; and vi. two (02) Loaders to move the hardware for repair/after repair in Delhi High Court premises as well as at the residential offices of Hon'ble Judges & Officers.
l.	Sufficient genuine Spare parts shall also be made available by the successful firm/service provider/contractor at site without fail.
m.	No transportation expenses shall be provided by this Court for attending the complaints at the residences of the Hon'ble Judges, officers and the site incidental to.
n.	The quantity of Computer hardware and other peripherals may vary during the term of contract and subject to consequent addition or deletion in/from the list from time to time during the contract period.
o.	Estimated Bid Value indicated in the Bid Documents is being declared solely for the purpose of guidance on EMD amount and for determining the eligibility criteria relates to Turn Over, Past Performance and Project/Part Experience etc. This has no relevance or bearing on the price to be quoted by the bidders and is also not going to have any impact on bid participation. Also this is not going to be used as criteria in determining reasonableness of quoted prices which would be determined by the buyer based on its own assessment of reasonableness and based on competitive price in Bid/RA process.
p.	The original hard copy of the Bid Security/ EMD instrument (except those who are exempted) must be submitted/ delivered in the IT Branch of this Court situated at Room No.6, Ground Floor, Lawyers Chamber Block-III, Delhi High

	Court, New Delhi-110003 within 03 working days after the bid end date, positively. EMD delivered/ received after the due date and time will not be accepted. Failure to submit original Bid security/EMD instrument with the IT Branch within the prescribed time will lead to disqualification of the bid without any technical or financial evaluation. The condition shall also apply to the firm submitting **'Bid Security Declaration'.**
q.	After completion of tender formalities with the successful bidder/service provider, the Bid Security/ EMD of the bidders who do not qualify in the instant tender process will be returned, without interest, only on receipt of their written request. It shall be the duty of the bidder(s) to reach out to the IT Branch of this Court with authority letter on letter head of the firm/service provider and collect the original Bid Security / EMD instrument against the receipt. In case of delay in collecting the Bid Security/ EMD, Delhi High Court shall not be responsible to pay any kind of interest or penalty.
r.	Technical bid of only those bidders, who have submitted the EMD in original in IT Branch of this Court (except those who are exempted i.e. MSE/Startups/MII having uploaded valid supporting document) and uploaded all the required documents including scanned copy of EMD within the prescribed time period, will be technically evaluated. In case of any clarification is required or deficiency(ies) found in the Technical bid, the firm/service provider will be given an opportunity to remove the deficiencies pointed out and/or submit the response to clarification sought. However failure to remove the deficiency or addressing the clarification sought, the Technical Bid shall be liable to be rejected and the financial bid shall not be opened.
s.	The bids or subsequent representation/queries/challenge to rejection of technical bid shall be submitted strictly as per the prescribed procedure only on GeM portal during the window open for such action. Any communication, representation or challenge to technical rejection submitted by telegram/fax/e-mail/Speed Post/Courier/physically delivery of letter, etc. i.e. outside of GeM Portal shall not be considered. No correspondence shall be entertained in any manner.
t.	After evaluation of the Technical Bids, the Financial Bids of eligible bidders will be opened on GeM Portal as per procedure. If the date of opening of Financial Bid falls on holiday being observed by Delhi High Court, the financial bids shall be opened on the next working day.
u.	In the case a bidder including MSE/Startups/MII firm withdraws its bid before opening of the Technical Bid without sufficient reasons in writing; the bidder shall be blacklisted for a period of one year. However, the Earnest Money deposited by it shall be returned without payment of any interest/penalty thereon.
v.	In case a bidder including MSE/Startups/MII firm withdraws its bid after opening of the Technical or Financial Bid, the bidder shall be blacklisted for a period of two years and the Earnest Money deposited by it shall be forfeited without any notice.

w.	If the bidder/service provider including MSE/Startups/MII firm, after the award of contract violates any of the additional terms and conditions, it shall be blacklisted for appropriate period decided by the competent authority of this Court.

4. GROUNDS FOR REJECTION/DISQUALIFICATION OF BID(S)

Cl.	Grounds
a.	Non submission of original EMD/ Bid security instrument to IT Branch of this Court within the stipulated period as indicated at prepage (except those who claim to be exempted).
b.	If multiple quotations are submitted by a firm / service provider which is proved by the IP addresses provided at the GeM Portal, all such quotations submitted will be liable to be rejected and an instance shall be raised against such firm(s) on GeM Portal.
c.	Validity of rates must not be less than 180 days from the last date of submission of the Bid.
d.	Bids related to other services not related to instant tender.
e.	Non-uploading of required documents or uploading of incomplete documents in terms of the documents required at Point (2) at prepage and checklist strictly as per **Annexure-'D'**.
f.	Any other ambiguity in submission of bid or failure to address clarification sought or to submit deficient documents as asked at GeM Portal during the clarification window remain active resulting in vitiating the whole tender process.
g.	Conditional Bids(s).
h.	Having the office of bidder not registered in Delhi/NCR Region as per documents required at Point (2) above.

5. THE FIRM(S)/SERVICE PROVIDER(S) MAY BE BLACKLISTED FOR THE REASONS MENTIONED BELOW:

Cl.	Reasons
a.	Withdrawal or attempt to revise the technical/financial bid on any ground after opening of the same.
b.	Non acceptance of the Contract.
c.	Non adherence to the validity of rates for 180 days from the last date of submission of tender for services being offered and required.

6. FINALITY OF DECISION OF THE COMPETENT AUTHORITY

Cl.	Decision
a.	The decision of the competent authority for shortlisting of the firms/service providers considering the suitability of the CAMC service(s) being offered and selection of firm/service provider after evaluation of the Technical Bid(s) shall be final & binding on all the participants in the instant tender process.
b.	This Court reserves the right to modify/amend the tender document/Terms and Conditions of the tender at a later stage and also to increase or decrease the quantity of the Computer Hardware & Peripherals etc. depending on the

	circumstances and also cancel the 'Tender' without assigning any reason(s) thereof.
c.	This Court also reserves the right to reject any of the bids or all the bids or quash the whole tender process without assigning any reasons thereof. **Any step taken by the competent authority to safeguard the interest of this Court shall be final and binding on all participants.**

7. SCOPE OF WORK

Cl.	Scope
a.	The scope shall include operation, maintenance, monitoring, administration, support, replacement, supply and management of IT infrastructure assets and services to ensure uninterrupted operations of this Court for two years.
b.	All Resident Engineers shall have minimum two (02) years' of experience and dedicated mobile numbers. The Loaders shall also have dedicated mobile numbers.
c.	Adequate original/genuine spare parts and standby equipments viz. CPU, Monitors, Keyboards (wired/wireless), Mouse (wired/wireless), Printers, UPS, etc. shall be maintained by the service provider on-site during the term of Contract.
d.	The Resident engineer(s)/Loader(s) shall also have to attend the complaints at the residential offices of the Hon'ble Judges & Officers of this Court as and when received.
e.	The successful Firm/Service provider/Contractor shall nominate one of its Resident Engineer (who will be provided a dedicated EPABX landline number of Delhi High Court) as 'Nodal Officer'/'Team Leader', who shall receive complaints and maintain the records of the same independently mentioning nature of the complaint, the time of the complaint received, the time when the complaint was duly attended to and the defects rectified. The Nodal Officer/Team Leader shall assign complaints/call suitably amongst the Resident Engineers/Loaders and manage/maintain the record. These records shall be subject to inspection by any officer/official of this Court at any time.
f.	The CAMC shall include all original/genuine spare parts to be replaced without any extra cost.
g.	The successful Firm/Service provider/Contractor shall be bound to establish an in house repairing centre with all necessary tools for the Resident Engineer(s). The space for this purpose will be provided by Delhi High Court.
h.	**DUTIES OF THE NODAL OFFICER/TEAM LEADER SHALL BE AS UNDER:** • To receive complaints, its escalation, leave of Resident Engineer(s)/Loaders & arrangement of substitute engineer/loader for the leave period. • To check on addition & deletion of Computer Hardware & other peripheral items etc. from the list under CAMC on account of declaration of condemnation of any hardware, lapse of warranty period, buy back of electronic items by the Hon'ble Judges/Officers of this Court or for any other

	reason to ensure accuracy of the subsequent justified billing for submission and subsequent payment without delay. • To update the list of Computer Hardware and peripherals etc. under CAMC on a regular intervals basis and accordingly informing the Management of the successful Firm/Service provider/Contractor, beforehand quarterly invoice are raised so that payment shall be processed by the IT Branch of this Court without any delay.

8. RATES, TAXES & PAYMENT

Cl.	Instructions
a.	The total value of Contract inclusive of all shall be filled in the financial bid keeping in view of all the mandatory cost components.
b.	Rates shall also be uploaded in the financial bid, item-wise per unit per annum as per **Annexure-'X'**.
c.	No enhancement of rates shall be permitted during the Contract Period.
d.	The payment against the CAMC shall be released quarterly only on the satisfactory performance for that quarter. The successful Firm/Service provider/Contractor shall be careful while submitting their invoices in respect of its correctness in all manners to avoid delay in process of payment. At any point of time, if it is found that extra payment is made on account of any error or omission on the part of the successful Firm/Service provider/Contractor or due to any other reason, the successful Firm/Service provider/Contractor shall be responsible to deposit the equivalent amount against the said extra payment with the Delhi High Court without having any objection.
e.	All the quarterly payment shall be subject to addition/deletion of the computer hardware & peripherals etc. for that quarter.
f.	The bill/invoice in triplicate towards each quarter shall be submitted in the name of **Registrar General, Delhi High Court, New Delhi-110503**.
g.	There will not be any advance/partial payment in any case.
h.	Any change in the rate of GST during the Contract period shall be communicated by the successful Firm/Service provider/Contractor to IT Branch of this Court immediately with documentary proof i.e. Notification issued by Central/State Government to this effect.

9. PERFORMANCE SECURITY

Cl.	Instructions
a.	The successful Firm/Service provider/Contractor shall furnish a Performance Security in the form of Performance Bank Guarantee or FDR (in auto renewal mode) equivalent to 5% of the total contract value before generation of Contract valid for 26 months in favour of Registrar General, Delhi High Court, New Delhi.
b.	No interest shall be payable against PBG/FDR at any point of time.
c.	The PBG/FDR shall remain valid during the entire CAMC period plus two (02) months. i.e. total 26 months.

10. GENERAL & STATUTORY CONDITIONS

Cl.	Conditions
a.	Sub-contracting or sub-letting of the contract is strictly prohibited.
b.	Resident Engineers and Loaders shall maintain strict discipline and decorum while on duty. The successful Firm/Service provider/Contractor shall also ensure that the Resident Engineers/Loaders shall wear formal outfit during their duty and avoid street wear.
c.	The monthly duty roster of the Resident Engineers/ Loaders shall be prepared by the Nodal Officer/Team Leader of the successful Firm/Service provider/Contractor and the duties shall be assigned in such a way that appropriate numbers of Resident Engineers/Loaders shall remain on duty on all working days from 8:00 AM to 09:00 PM to provide Services in Delhi High Court and also at the residential office(s) of Hon'ble Judges & Officers of this court and provide 24×7 support, including on holidays and at odd hours, if required.
d.	No extra payment shall be made for attending complaints at residential offices of Hon'ble Judges and Officers.
e.	The service provider shall ensure police verification of all deployed staff (i.e. Resident Engineers & Loaders) and submit their credentials to the IT Branch.
f.	**The successful Firm/Service provider/Contractor while quoting for this bid shall take notice that the successful Firm/Service provider/Contractor shall be solely responsible for payment of wages to all certified/trained Resident Engineers/Loaders engaged for execution of the CAMC at the rates not less than the minimum wages as notified by the Government of NCT of Delhi from time to time for skilled, semi-skilled & unskilled resources in accordance with the applicable labour laws.** **Delhi High Court shall not be liable for any claim arising out of non-compliance of the statutory obligations.**
g.	The service provider shall be required to submit the copies of educational/technical qualification certificates being possessed by the Resident Engineers/Loaders. It will be the duty of the successful firm/service provider to have the credentials of the Resident/Service Engineers & Loaders certified and verified from the concerned authorities and submit the same to IT Branch, Delhi High Court.
h.	Delhi High Court reserves the right to review the performance of successful Firm/Service provider/Contractor whenever it so desires, and also to terminate the contract at any point of time in case the performance and the service rendered found to be unsatisfactory. The decision of Delhi High Court shall be final & binding on the successful Firm/Service provider/Contractor and the successful Firm/Service provider/Contractor shall have no right to challenge the aforesaid decision.

11. PENALTIES

Cl.	Instructions/Mandatory Compliance
a.	The successful Firm/Service provider/Contractor shall be responsible to provide the services as per the 'Service Legal Agreement' and terms of this Tender. Any break down in services or non –attending the fault(s) shall attract penalty apart from deduction of the amount on the pro rata basis.

b.	Response time, removal of defects and absence of Resident Engineers/Loaders etc. shall be as under, failing which penalty mentioned below shall be levied against the successful Firm/Service provider/Contractor:

Items	**Response Time** (Not exceeding (From the time of receipt of complaint))	**Removal of Defects**		**Extension of time with cogent reasons in writing**	**Beyond extended time**
		Within	**Failing which penalty @ per our per complaint (in ₹)**		
Computer Hardware & Other peripherals etc.	1 Hour	4 Hr.	50/-	Upto 48 Hrs	Making available of standby (having same configuration) + enhancement of penalty to ₹500/- per day per complaint from 3rd day onwards.

Items	**Response Time**	**Removal of defects**	
	Not exceeding (From the time of receipt of complaint)	Within	Failing which penalty @ per hour per complaint (in ₹)
Server/LAN	1 Hour	4 Hr.	50/-

Penalty in case of absence/resignation of Resident Engineer/Loader

Events	**Maximum days for providing back up/ replacement**	**Penalty**
If back up is not provided in the event of absence of Resident Engineer /Loader	2	Per day salary of the Resident Engineer/Loader+ Rs. 500 per day penalty
In case of resignation of any present Resident Engineer/Loader.	30	5% of the 1 Month resource cost to Delhi High Court on each day.

c.	In case inordinate delay in rectifying the defect is noticed, this Court shall have right to recall the defective hardware from the successful Firm/Service provider/Contractor and have it repaired from the open market at the cost borne by the successful Firm/Service provider/Contractor.
d.	In case the successful Firm/Service provider/Contractor does not meet the SLA (Service Level Agreement), Delhi High Court may treat it as a case of breach of Agreement consequently following steps shall be taken in such a case: • Issuance of show cause notice to the service provider with a stipulation to reply within three (03) working days. • If the authorities of this Court are not satisfied with the reply, Delhi High Court shall impose penalty over the successful Firm/Service provider/Contractor as per the directions of the Competent Authorities.

Note: No employee of this Court or his/her dependent family members be involved in the instant tender process in contravention of the requirement/provision contained in Central Civil Services (Conduct) Rules, 1964. [Cl.=Clause]

***

To be Filled, paginated, appended with relevant documents, scanned & uploaded on GeM Portal

To,

The Registrar General
High Court of Delhi
New Delhi-110003.

Sub.: Turnover Certificate

Respected Sir,

This is to certify that M/s. **[Firm Name** _____], having its registered office at **[Full Registered Address**_____] and PAN **[Firm PAN**_____], is a [Proprietorship/Partnership/LLP/Private Limited Company etc.] registered under the laws of India.

Based on the verified audited financial statements, books of accounts, invoices, and relevant bank statements produced before us for the respective periods, we hereby certify that the financial turnover achieved by the aforesaid firm exclusively from providing **Comprehensive Annual Maintenance Services (CAMS) for Computers and Peripherals** for the last three consecutive financial years is as follows:

S. No.	Financial Year	Total Turnover/Revenue of the Firm (INR)	Specific Turnover/Revenue from CAMS for Computers & Peripherals (INR) *[not less than ₹1 Crore for each Financial year]*
1	2023 – 2024		
2	2024 – 2025		
3	2025 – 2026		

Total Specific CAMS Turnover (in words): Indian Rupees _____
_____.

This certificate has been issued at the specific request of M/s. **[Firm Name**_____] for the purpose of submitting tender/bidding documents against Bid Number_____ Dated _____at GeM Portal.

For [Name of the CA Firm_____
Chartered Accountants
Firm Registration Number (FRN): -_____

*Signature/Official Stamp*_____

[Name of the CA] _____
Proprietor / Partner etc., Membership Number: _____

UDIN: **[Mention UDIN Generated by CA for this document]** _____
Date: _____
Place:_____

Annexure – 'B'

To be Filled, paginated, scanned & uploaded on GeM Portal

UNDERTAKING FOR COMPREHENSIVE ANNUAL MAINTENANCE CONTRACT

I/we undertake that the firm/service provider **(name of the firm/service provider _____)** or its Partner / Director / Proprietor **(name _____)** has/have not been blacklisted / banned in its Business dealings with any Central / State Government / Public Sector Undertaking / Autonomous Bodies or has / have not been banned / terminated during the last two (02) years on account of poor performance/conduct.

I/we undertake that all the additional terms and conditions of the instant Tender Notice are acceptable to me/us and bound to comply with the additional Terms and Conditions.

By registering on GeM and by participating in the instant tender process on GeM, I/We undertake that presently I/We am/are not "Debarred from Bidding" on the grounds mentioned in Rule 151 of GFR 2017. In case, it is found at any stage that I/We have participated in the instant tender by withholding material information, my bid shall be liable to be rejected and the EMD shall also liable to be forfeited and/or my firm shall be blacklisted by Delhi High Court.

I/We undertake that I/We are solely responsible for payment of wages to all the certified/trained Resident Engineers and Loaders engaged for execution of the CAMC at the rates not less than the minimum wages as notified by the Government of NCT of Delhi from time to time for skilled, semi-skilled & unskilled resources in accordance with the applicable labour laws. I/We also undertake that Delhi High Court shall not be liable for any claim arising out of non-compliance of the statutory obligations.

I/we undertake that nothing has been concealed, no misstatement or false/forge or invalid document has been uploaded. If at any stage it is found that material facts have been concealed or misstatement has been made or false/forge documents have been uploaded then I/We are bound to face legal consequences.

I/we undertake that I/we have confirmed and correctly applied the HSN Code for the services being offered and its corresponding applicable GST rate(s) as on date with sole responsibility.

I/we undertake that the firm/service provider, **(name of the firm/service provider _____)** is a MSE/Startup/MII firm/service provider and as per valid documents uploaded claiming exemption to submit EMD for this Tender. However being MSE/Startup/MII, I/we do hereby undertake that all the additional terms and conditions of this Tender is/are acceptable to us and bound to provide all the services/assistance throughout the onsite Comprehensive Annual Maintenance Contract failing to which, the High Court of Delhi shall have full authority to take punitive/remedial action against the firm.

Signature of the authorized
Signatory of the firm/company/organization
Official Stamp/Seal

Date:-

Place:-

Annexure – 'C'

To be Filled, paginated, appended with relevant documents, scanned & uploaded on GeM Portal

WORK EXPERIENCE CERTIFICATE

Bid Reference No: _____ Date_____

Name of the Work: Comprehensive Annual Maintenance Contract (CAMC) for Computer Hardware and Peripherals etc.

I/We, the undersigned, hereby declare that our firm/company possesses a minimum of three (03) years of experience in providing and successfully completing CAMC services for computer hardware, software, and peripherals in Central Government/State Government/Public Sector Undertakings (PSUs)/Autonomous Bodies.

Below is the structured summary of the three (03) consecutive calendar years of experience, backed by relevant supporting documents:

1. Summary of Qualifying Experience

Sl. No.	Calendar Year	Name of the Client Organization (Govt. / PSU / Autonomous Body)	Contract / Work Order / CRAC No. & Date	Value of Contract (INR)	Period of Contract (From - To)	Please mention the status (Successfully Completed / Ongoing)
01	2023					
02	2024					
03	2025					

2. Bidder's Declaration & Authorization

- I/We hereby certify that the details and scanned copies furnished above are true, authentic, and correct to the best of my/our knowledge.
- I/We understand that if any information provided is found to be false or fabricated at any stage, our bid will be rejected, and Delhi High Court reserves the right to take legal or administrative action, including blacklisting.

(Signature of Authorized Signatory)_____

Name: _____

Designation: [Proprietor/Director, if else pl. mention]_____

Name of the Firm/Bidder: _____

Official Rubber Stamp/Seal:_____

Date:_____

Place: _____

Contd...

Required Supporting Documents (Scanned Copies)

Please merge or append the clear, legible scanned copies of the Contracts, Work Orders, or CRACs to this Annexure in the chronological order.

Things to be ensured for submission of Work Experience concerning Calendar Year 2023, 2024 & 2025

- Ensure the Client Organization Letterhead, Date, and Scope of Work are visible.
- Highlight the sections referencing "CAMC of Computer Hardware/Peripherals".
- Ensure the document shows clear execution or successful completion.
- Verify that the signature and official stamp of the issuing authority are legible.

For GeM-based contracts, ensure the CRAC (Consignee Receipt and Acceptance Certificate) is completely generated.

Annexure 'D'

To be Filled, Paginated, Scanned & uploaded with the below mentioned documents on GeM Portal

[Non-compliance shall lead to rejection of the Bid]

CHECKLIST OF REQUISITE DOCUMENTS

S. No.	Description of the requisite Documents (To be paginated, Scanned & uploaded)	Compliance (Yes/No)	Please mention Page No.(s) given to the attached document(s)
a.	Scanned copy of Certificate of incorporation of the Company with Registrar of Companies of Delhi/NCR with date of issuance		
b.	Scanned copy of valid GST Registration Certificate/TIN No. of Delhi/ NCR to prove that the firm/service provider is carrying out its business in Delhi/NCR with date of Registration.		
c.	Scanned copy of PAN Card of Bidders Company/Proprietorship firms etc.		
d.	Scanned copy of **'Turnover Certificate'** duly executed by the practicing Chartered Account/Chartered Accountants Firm in favour of bidder firm/service provider which should have minimum turnover of Rupees one (1) Crore in similar support CAMC services only strictly as per format provided in **Annexure-'A'**. **This 'Certificate' shall be verifiable at:** **https://udin.icai.org/ICAI/verifyUDIN**		
e.	Scanned copy of **Annexure-'B'** i.e. **'Undertaking'** strictly in the format provided. *(duly signed and stamped with the seal of the firm*/service provider*)*.		
f.	Scanned copy of **Annexure-'C'** i.e. **'Work Experience'** along with scanned copies of three (03) Nos. of Contracts/Work Orders/CRACs issued by Central/State Government/Public Sector Undertaking/Autonomous Bodies for the last three (03) consecutive calendar years to prove that the bidder has experience of minimum three (03) years for providing and successfully completion of CAMC services for computer hardware and peripherals etc. in Government/Public Sector Undertakings/Autonomous bodies dealing with similar hardware/software in respective fields.		
g.	Scanned copy of properly filled **Annexure 'D'**, i.e. 'Checklist' of the required documents strictly in the format provided.		
h.	Scanned copy of Earnest Money Deposit (EMD)/Bid security for an amount of Rs.2,70,000/- by way of DD/ Banker's Cheque/Pay Order drawn in favour of 'The Registrar General, High Court of Delhi, New Delhi' by the bidder(s) who are not exempted to submit EMD as per status of their firms/GeM Guidelines. The physical copy of EMD must be submitted in IT Branch of this Court within 3 days after the bid end date.		
i.	The MSE/Startups/MII registered with the Central Purchase Organization, National Small Industries Corporation ("NSIC") or the concerned Ministry of Department, Govt. approved sources shall stand exempted from depositing the Bid Security/EMD as per the extent laws/ GeM (General Terms and conditions) but shall upload necessary valid documents/certificates in this regard to avail		

	exemption submitting EMD/Bid Security.		
j.	The MSE/Startups/MII firms/service provider shall upload scanned copy of **'Bid Security Declaration'** strictly as per format provided in **Annexure 'E'** in lieu of EMD to avail EMD Exemption.		
k.	Escalation Matrix of Bidder's firm/service provider.		

Signature of the authorized
Signatory of the firm/company/organization
Official Stamp/Seal

Date:-

Place:-

Note: This Annexure is mandatory for the seamless evaluation of Technical Bids. When preparing PDF files for upload to the GeM Portal, bidders must maintain the strict chronological order of all Annexures (A, B, C, D, and E) along with their respective supporting documents. Bidders should thoroughly review all completed annexures and documents before scanning and uploading them. The High Court of Delhi accepts no responsibility for the rejection of any technical bid resulting from non-compliance with these instructions or additional terms and conditions.

Annexure 'E'

To be Filled, Paginated, Scanned & uploaded with the relevant documents on GeM Portal

FORMAT OF BID SECURITY DECLARATION FROM BIDDERS IN LIEU OF EMD

(The firms/vendors filling this declaration must upload valid documents on GeM Portal in support of their claim towards Exemption for submitting EMD)

I /We, _____ the authorized signatory of M/s_____, participating in the subject Tender No: _____ dated_____, for award of Comprehensive Annual Maintenance Contract for Computer Hardware & Peripherals etc. of Delhi High Court, do hereby declare that in the event: I / We withdraw / modify our bid during the period of bid validity OR I/We commit any other breach of ATC/Tender conditions/Contract which would have otherwise attracted forfeiture of EMD –OR- I / We fail to / refuse to initiate the execution of the awarded Contract as per the terms & conditions/additional terms & conditions of the Contract then I / We could be suspended from being eligible for bidding / award of all future tender(s) for a period as mentioned in the ATC.

In claim of availing the exemption from submitting bid security/EMD, I/We have uploaded the valid document(s) at given page No._____.

Signature of the authorized
Signatory of the firm/company/organization
Official Stamp/Seal

Date:-

Place:-

Annexure 'X'

LIST OF COMUTER HARDWARE & OTHER PERIPHERALS ETC.
(Updated as on 06.11.2026)

S.No.	Items Description	Qty.	Date of Purchase	AMC w.e.f.
	DESKTOPS			
1.	Dell optiplex 7450 (upgraded model of 7440) AIO desktop from M/s VSM Enterprises Pvt. Ltd. (five year warranty) (09 nos.)	4	22.07.2017	Date of Award
2.	Dell Optiplex 7450 AIO Desktop form M/s VSM Technologies Pvt. Ltd. (five year warranty) (Originally purchased (01 Nos.)	1	10.10.2017	Date of Award
3.	HP 280 GN Desktops with core i5 processor (7th Generation), 4GB RAM, 1TB HDD, Windows 10 Pro, 18.5" Monitor for Registry (five year warranty) (200 Nos.)	200	03.01.2018	Date of Award
4.	Dell AIO 7450 Desktops purchased from M/s.VSM Technologies, purchased from allocated funds of Arbitration Centre.	13	11.01.2018	Date of Award
5.	Dell All-in-one optiplex 7450 Desktop form M/s VSM Technologies Pvt. Ltd. (5 year warranty) (01 Nos.)	1	23.03.2018	Date of Award
6.	HP Elite 1000 G1 Business AIO Desktop from M/s Delphi Infosolutions Pvt. Ltd. (three year warranty) (06 Nos.)	2	30.08.2018	Date of Award
7.	HP Elite 1000 G1 Business AIO Desktop from M/s Delphi Infosolutions Pvt. Ltd. (three year warranty) (11 Nos.)	12	13.11.2018	Date of Award
8.	HP Elite 1000 G1 Business AIO Desktop from M/s Delphi Infosolutions Pvt. Ltd. (three year warranty) (06 Nos.)		22.11.2018	Date of Award
9.	HP Elite 1000 G1 Business AIO Desktop from M/s Delphi Infosolutions Pvt. Ltd. (three years warranty) (01 Nos.)	3	27.11.2018	Date of Award
10.	HP Elite 1000 G1 Business AIO Desktop from M/s Delphi Infosolutions Pvt. Ltd. (three years warranty) (04 Nos.)		10.12.2018	Date of Award
11.	HP Elite 1000 GI Business AIO Desktop from M/s. Delphi Infosolutions Pvt. Ltd (three years warranty) (02 Nos.)	2	14.12.2018	Date of Award
12.	HP Elite 1000 GI Business AIO Desktop from M/s. Delphi Infosolutions Pvt. Ltd (three years warranty) (01 Nos.)	1	04.01.2019	Date of Award
13.	HP Elite 1000 G2 Business AIO Desktop from M/s. Delphi Infosolutions Pvt. Ltd (three years warranty) (01 Nos.)	1	05.04.2019	Date of Award
14.	HP Elite 1000 G2 Business AIO Desktop from M/s. Delphi Infosolutions Pvt. Ltd (three years warranty) (02 Nos.)	2	27.04.2019	Date of Award
15.	HP Elite 1000 G2 Business AIO Desktop from M/s. Delphi Infosolutions Pvt. Ltd (three years warranty) (05 Nos.)	4	04.07.2019	Date of Award
16.	HP Elite 1000 G2 Business AIO Desktop from M/s. Delphi Infosolutions Pvt. Ltd. (three years warranty) (07 Nos.)	5	04.07.2019	Date of Award
17.	HP Elite 1000 G2 Business AIO Desktop from M/s. Delphi Infosolutions Pvt Ltd (three years warranty) (01 No.)	1	03.10.2019	Date of Award
18.	HP Elite 1000 G2 Business AIO Desktop from M/s. Delphi Infosolutions Pvt Ltd (3 years warranty) (01 Nos.)	1	15.11.2019	Date of Award
19.	iMac 27'' Desktop with 5K retina display, Magic Keyboard with Touch ID and Numeric Keypad and Magic Trackpad (1 year warranty)	2	16.08.2021	Date of Award
20.	iMac 27'' Desktop with 5K retina display Magic Keyboard with Touch ID and Numeric Keypad and Magic Trackpad (1 year warranty)	2	04.03.2022	Date of Award
21.	iMac 27'' Desktop with 5K retina display ,Magic Keyboard with Touch ID and Numeric Keypad and Magic Trackpad (installed in iMac 27'' (1 year warranty)	2	19.02.2022	Date of Award
22.	iMac 27'' Desktop with 5K retina display Magic Keyboard with Touch ID and Numeric Keypad and Magic Trackpad (1 year warranty)	3	19.02.2022	Date of Award
23.	iMac 27'' Desktop with 5K retina display Magic Keyboard with Touch ID and Numeric Keypad and Magic Trackpad (1 year warranty)	1	10.03.2022	Date of Award
24.	iMac 27'' Desktop with 5K retina display, Magic Keyboard with Touch ID and Numeric Keypad and magic Trackpad (1 year warranty)	1	25.04.2022	Date of Award
25.	HP 280 G4 MT Business PC with Intel Core i5-8500 processor, 4GB RAM, 1TB HDD, DVD R/w Drive windows 10 Pro, 18.5" Monitor for Registry from M/s. Delphi Infosolutions Pvt. Ltd. (5 year warranty) (200 nos.)	200	02.04.2019	Date of Award
26.	HP 280 G4 MT Desktops from M/s. Delphi Infosolutions Pvt. Ltd. (200 Lot)	100	04.02.2020	Date of Award
27.	(5 year warranty)	99	13.03.2020	Date of Award
28.	Dell Optiplex 5270 AIO Desktops from M/s. Renovision Automation Services Pvt. Ltd. (45 Lot) (5 year warranty) (extended warranty till 30.09.2025)	45	13.07.2020	Date of Award
29.	Dell Optiplex 5070 Desktops from M/s. Renovision Automation Services Pvt. Ltd. (55 Lot) (5 year warranty) (extended warranty till 30.09.2025)	54	13.07.2020	Date of Award
30.	iMac 24" from M/s. Unicorn Post Media Solutions Pvt. Ltd. (1 Lot) (3 year warranty)	1	20.07.2022	Date of Award

31.	iMac 24" from M/s. Unicorn Post Media Solutions Pvt. Ltd. (2 Lot) (3 year warranty)	2	19.07.2022	Date of Award
32.	Dell Optiplex 7090 with Dell 34" Curved Screen from M/s. Artek Enterprises Pvt. Ltd.(2 Lot) (3 year warranty)	2	10.08.2022	Date of Award
33.	Dell Optiplex 7090 with Dell 34" Curved Screen from M/s. Artek Enterprises Pvt. Ltd. (12 Lot) (3 year warranty)	9	20.05.2022	Date of Award
34.	Dell Optiplex 7090 with Dell 34" Curved Screen from M/s. Artek Enterprises Pvt. Ltd.(1 Lot) (3 year warranty)	1	03.09.2022	Date of Award
35.	HP Z1 G6 Workstation for photography, videography, filmmaking related work of this Court from M/s. OA Compserve Pvt. Ltd. (1 Lot) (3 year warranty)	1	26.07.2022	Date of Award
36.	Dell Optiplex 7090 with Dell 34" Curved Screen from M/s. Artek Enterprises Pvt. Ltd.(1 Lot) (3 year warranty)	1	03.09.2022	Date of Award
37.	Dell Optiplex 7090 with Dell 34" Curved Screen from M/s. Artek Enterprises Pvt. Ltd.(1 Lot) (3 year warranty)	1	03.09.2022	Date of Award
38.	Dell Optiplex 7090 with Dell 34" Curved Screen from M/s. Artek Enterprises Pvt. Ltd.(10 Lot) (3 year warranty)	10	03.09.2022	Date of Award
39.	iMac 24" from M/s. Unicorn Post Media Solutions Pvt. Ltd. (1 Lot) (3 year warranty)	1	11.10.2022	Date of Award
40.	iMac 24" from M/s. Unicorn Post Media Solutions Pvt. Ltd. (1 Lot) (3 year warranty)	1	11.10.2022	Date of Award
41.	Mac Studio (M1 Max Model) from M/s. Unicorn Post Media Solutions Pvt. Ltd. (1 Lot) (3 year warranty)	1	14.11.2022	Date of Award
42.	iMac 24" from M/s. Unicorn Post Media Solutions Pvt. Ltd. (2 Lot) (3 year warranty)	2	11.10.2022	Date of Award
43.	iMac 24" from M/s. Unicorn Post Media Solutions Pvt. Ltd. (3 Lot) (3 year warranty)	1	05.09.2022	Date of Award
44.		1	11.10.2022	Date of Award
45.	Mac Studio (M1 Max Model) from M/s. Uniorn Post Media Solutions Pvt. Ltd. (18 Lot) (3 year warranty)	16	03.11.2022	Date of Award
46.	Mac Mini M1 Chip kept in IT Store(1 Lot) (3 year warranty)	1	18.11.2022	Date of Award
47.	Dell C3422WE 34" Screen to be used with Mac Mini M1 Chip kept in IT Store [originally(1 Lot) (3 year warranty)	1	27.03.2023	Date of Award
48.	Samsung 24" Monitor for Scrutiny Assistants from M/s. SRC Communications Pvt. Ltd. (17 Lot) (5 years warranty)	15	02.08.2021	Date of Award
49.	Mac Studio (M1 Max Model) from M/s. Unicorn Post Media Solutions Pvt. Ltd. (1 Lot) (3 year warranty)	1	20.02.2023	Date of Award
50.	Mac Studio (M1 Max Model) from M/s. Unicorn Post Media Solutions Pvt. Ltd. (2 Lot) (3 year warranty)	2	20.02.2023	Date of Award
51.	Mac Studio (M1 Max Model) from M/s. Unicorn Post Media Solutions Pvt. Ltd. (1 Lot) (3 year warranty)	1	20.02.2023	Date of Award
52.	Mac Studio (M1 Max Model) from M/s. Unicorn Post Media Solutions Pvt. Ltd. (1 Lot) (3 year warranty)	1	31.05.2023	Date of Award
53.	Dell Optiplex 7000 with Dell 34" Curved Screen (C3422WE) from M/s. Artek Enterprises Pvt. Ltd.(2 Lot) (3 year warranty)	2	20.07.2023	Date of Award
54.	Dell Optiplex 7000 with Dell 34" Curved Screen (C3422WE) from M/s. Artek Enterprises Pvt. Ltd.(2 Lot) (3 year warranty)	2	01.08.2023	Date of Award
55.	Mac Studio (M2 chipset) purchased from M/s. Unicorn Post Media Solutions Pvt. Ltd. [3 lot] (3 year warranty)	2	28.12.2023	Date of Award
56.	HP Prodesk 600 G6 SFF (**75**) & HP Prodesk 800 G6 SFF (**25**) from M/s. Microchip Infotech Systems Pvt. Ltd. (100 Lot) with 5 years warranty	75	25.01.2022	25.01.2027
		25	18.02.2022	18.02.2027
57.	Samsung 24" Monitor for Scrutiny Assistants from M/s. SRC Communications Pvt. Ltd. (2 Lot) with 5 years warranty	2	10.02.2022	10.02.2027
58.	Mac Studio (M2 Chipset) with Magic Trackpad (2nd Gen) from M/s. Unicorn Post Media Solutions Pvt. Ltd. (1 Lot) with 3 years warranty	1	15.02.2024	15.02.2027
59.	Mac Studio (M2 Chipset) with Magic Trackpad (2nd Gen) from M/s. Unicorn Post Media Solutions Pvt. Ltd. (1 Lot) with 3 years warranty	1	25.01.2024	25.01.2027
60.	Mac Studio (M2 Chipset) with Magic Trackpad (2nd Gen) from M/s. Unicorn Post Media Solutions Pvt. Ltd. (1 Lot) with 3 years warranty	1	01.04.2024	01.04.2027
61.	Dell Optiplex Micro (Plus 7010) from M/s. Artek Enterprises Pvt. Ltd. (1 lot) with 3 years warranty	1	31.05.2024	31.05.2027
62.	Samsung 24" Monitor for Scrutiny Assistants {9 at Filing Counter & 1 at Listing Branch} from M/s. SRC Communications Pvt. Ltd. (10 Lot) with 5 years warranty	10	01.10.2022	01.10.2027
63.	400 nos. of HP Elite SFF 600 G9 Desktops with HP E24mv G4 Conferencing FHD Monitors with 2 resident engineers from M/s. Microworld Infosol Pvt. Ltd. with 5 years warranty	244	19.10.2022	19.10.2027
		150	20.10.2022	20.10.2027
		6	03.11.2022	03.11.2027
64.	HP Prodesk 600 G6 SFF with 23.8" FHD conferencing TFT from M/s. Microchip Infotech Systems Pvt. Ltd. (25 Lot) with 5 years warranty	25	27.09.2022	27.09.2027
65.	HP Prodesk 600 G6 SFF (**25**) & HP Prodesk 800 G6 SFF (**25**) from M/s. Microchip	25	15.09.2022	15.09.2027

	Infotech Systems Pvt. Ltd. (50 Lot) with 5 years warranty	25	23.09.2022	23.09.2027
66.	500 nos. of HP 285 Pro G8 Microtower (with AMD Processor) with 21.5" FHD Monitors from M/s. Vcare Infotech Solutions and Services Pvt. Ltd. (1000 lot, **500 1st lot**) with 5 years warranty	25	04.07.2023	04.07.2028
		401	04.07.2023	04.07.2028
		74	22.08.2023	22.08.2028
67.	500 nos. of HP 285 Pro G8 Microtower (with AMD Processor) with 21.5" FHD Monitors from M/s. Vcare Infotech Solutions and Services Pvt. Ltd. (1000 lot, **500 2nd lot**) with 5 years warranty	500	04.11.2023	04.11.2028
68.	Dell Optiplex Micro (Plus 7010) for HMJ Amit Mahajan (R) from M/s. Artek Enterprises Pvt. Ltd. (1 lot) with 3 years warranty	1	15.07.2024	15.07.2027
69.	Mac Studio (M2 Chipset) with Magic Trackpad (2nd Gen) for HMJ Harish Vaidyanathan Shankar (C&R) from M/s. Unicorn Post Media Solutions Pvt. Ltd. (2 Lot) with 3 years warranty	2	27.03.2025	27.03.2028
70.	Mac Studio (M2 Chipset) with Magic Trackpad (2nd Gen) for HMJ Rajneesh Kumar Gupta (C) from M/s. Unicorn Post Media Solutions Pvt. Ltd. (1 Lot) with 3 years warranty	1	29.03.2025	29.03.2028
71.	Mac Studio (M4 chip) with Magic Trackpad (2nd Gen) for HMJ Shail Jain (C) from M/s. Unicorn Post Media Solutions Pvt. Ltd. (1 Lot) with 3 years warranty	1	03.09.2025	03.09.2028
72.	Mac Studio (M4 chip) with Magic Trackpad (2nd Gen) for HMJ Jyoti Singh (C) from M/s. Unicorn Post Media Solutions Pvt. Ltd. (1 Lot) with 3 years warranty	1	28.07.2025	28.07.2028
73.	Mac Studio (M4 chip) with Magic Trackpad (2nd Gen) for HMJ Nitin Wasudeo Sambre (C) from M/s. Unicorn Post Media Solutions Pvt. Ltd. (1 Lot) with 3 years warranty	1	03.09.2025	03.09.2028
74.	Mac Studio (M4 chip) with Magic Trackpad (2nd Gen) for HMJ Sanjeev Narula (C) from M/s. Unicorn Post Media Solutions Pvt. Ltd. (1 Lot) with 3 years warranty	1	22.09.2025	22.09.2028
75.	Mac Studio (M4 chip) with Magic Trackpad (2nd Gen) for HMJ Shail Jain (R) from M/s. Unicorn Post Media Solutions Pvt. Ltd. (1 Lot) with 3 years warranty	1	26.11.2025	26.11.2028
76.	Mac Studio (M4 chip) with Magic Trackpad (2nd Gen) for HMJ Vinod Kumar (R) from M/s. Unicorn Post Media Solutions Pvt. Ltd. (1 Lot) with 3 years warranty	1	21.11.2025	21.11.2028
77.	Mac Studio (M4 chip) with Magic Trackpad (2nd Gen) for HMJ Madhu Jain (C & R) from M/s. Unicorn Post Media Solutions Pvt. Ltd. (2 Lot) with 3 years warranty	2	21.11.2025	21.11.2028
78.	Mac Studio (M4 chip) with Magic Trackpad (2nd Gen) for HMJ Anil Kshetarpal (C & R) from M/s. Unicorn Post Media Solutions Pvt. Ltd. (2 Lot) with 3 years warranty	2	21.08.2025	21.08.2028
79.	Mac Studio (M4 chip) with Magic Trackpad (2nd Gen) for HMJ Arun Monga (Transferred) (C & R) from M/s. Unicorn Post Media Solutions Pvt. Ltd. (2 Lot) with 3 years warranty	2	03.09.2025	03.09.2028
80.	Mac Studio (M4 chip) with Magic Trackpad (2nd Gen) for HMJ Vivek Chaudhary (C & R) from M/s. Unicorn Post Media Solutions Pvt. Ltd. (2 Lot) with 3 years warranty	2	21.08.2025	21.08.2028
81.	Mac Studio (M4 chip) with Magic Trackpad (2nd Gen) for HMJ Tejas Karia (R) from M/s. Unicorn Post Media Solutions Pvt. Ltd. (1 Lot) with 3 years warranty	1	07.05.2025	07.05.2028
	PRINTER			
82.	HP Laserjet 1160 Printer from M/s. HCL Infosystems Ltd (178 nos.)	11	22.07.2006	Date of Award
83.	HP Laserjet 2014 Printers for registry from M/s. U.V. Communications (01 yr warranty) (55 nos.)	14	28.08.2008	Date of Award
84.	HP Laserjet P2014 Printers for registry from M/s. HCL Infosystems Pvt. Ltd. (56 nos.)		26.03.2009	Date of Award
85.	HP Laserjet 1606 Printer for registry (three years warranty) from M/s. IT Dynamics (20 nos.)	20	31.01.2011	Date of Award
86.	HP Laserjet P1606 Printer for registry (one year warranty) from M/s. Delphi Infosolutions Pvt. Ltd. (50 nos.)	48	01.11.2012	Date of Award
87.	HP Laserjet P1606 Printer for registry (one year warranty) from M/s. Delphi Infosolutions Pvt. Ltd (15 nos.)	15	02.05.2013	Date of Award
88.	HP 1606DN Printer for registry (five years warranty) from M/s. Delphi Infosolutions Pvt. Ltd (100 nos.)	98	27.03.2014	Date of Award
89.	HP Laserjet Pro M202dn purchased from M/s.Delphi Infosolution Pvt. Ltd, purchased from fund of DIAC	10	31.08.2015	Date of Award
90.	HP Laserjet MFP 128FW printer (three years warranty) from M/s. Classe Reprographics (01 nos.) (CJC Mini Secretariat and Rules)	1	05.04.2016	Date of Award
91.	HP Laserjet M506dn Heavy duty printers from M/s Softlabs for office use (five years warranty) (42 Nos.)	14	29.11.2016	Date of Award
92.	HP Laserjet M203 purchased from M/s.Delphi Infosolution Pvt. Ltd, purchased from fund of DIAC	13	27.07.2017	Date of Award
93.	HP LJ M203dn Printer from M/s Delphi Infosolutions Pvt. Ltd. For registry (five years warranty) (50 Nos.)	46	16.09.2017	Date of Award
94.	HP LJ Pro MFP M132 FW Printer for office of initially issued to H.K Arora, the then Registrar (Exam)- Now is in the cabin of Manoj Kumar Verma, Reg. Exam (5 yrs warranty) from M/s. Delphi Infosolutions Pvt. Ltd.	1	22.01.2018	Date of Award
95.	HP LJ M506dn heavy duty printer for three in Copy Applt & one in Civil -II with 5 years warranty from M/s. Delphi Infosolutions Pvt. Ltd.	2	01.02.2018	Date of Award
96.	HP LJ Pro MFP M132 FW Printer (5 yrs warranty) from M/s. Delphi Infosolutions Pvt. Ltd.	1	06.03.2018	Date of Award

97.	HP LJ M506dn heavy duty printer for Crl.-I Branch (5 yrs warranty) from M/s. Delphi Infosolutions Pvt. Ltd.	1	23.04.2018	Date of Award
98.	HP OJ Pro 9020 AIO Colour Printer (One year warranty) – came free of cost with HP cartridge points redemption from M/s. HP India Pvt. Ltd. ***(Received in IT Store on 02.12.2021)***	9	02.12.2021	Date of Award
99.	HP LJ Pro M202dw for Registry from M/s. Delphi Infosolutions Pvt. Ltd. (100 lot) (5 yrs warranty)	99	**25** nos. on 16.10.2018	Date of Award
100.			**75** nos. on 01.11.2018	
101.	HP OfficeJet Pro 8720 AIO Colour Printer from M/s. Delphi Infosolutions Pvt. Ltd. (30 nos. lot) (5 yrs warranty)	6	11.01.2019	Date of Award
102.	HP LaserJet M202dw Printer for Registry from M/s. Delphi Infosolutions Pvt. Ltd (50 nos. lot) (5 yrs warranty)	49	10.07.2019	Date of Award
103.	HP M132fw MFP Printer from M/s. Delphi Infosolutions Pvt. Ltd. (5 yrs warranty)	1	11.01.2019	Date of Award
104.	HP LaserJet M506dn Heavy Duty Printer for Gazette Branch from M/s. Delphi Infosolutions Pvt. Ltd.(5 yrs warranty)	1	23.08.2019	Date of Award
105.	HP OfficeJet Pro 9020 AIO Colour Printer from M/s. Delphi Infosolutions Pvt. Ltd. (7 nos. lot) (5 yrs warranty)	3	23.08.2019	Date of Award
106.	HP LJ M202dw Printer (5 yrs warranty) (50 lot) from M/s. Delphi Infosolutions Pvt. Ltd.	49	12.02.2020	Date of Award
107.	HP M506dn Heavy Duty Printer purchased for Civil-II Branch (5 yrs warranty) (1 lot) from M/s. Delphi Infosolutions Pvt. Ltd.	1	17.10.2019	Date of Award
108.	HP MFP 329fw Printer (1 year warranty) (7 lot) ----in r/o Rewards point from M/s. HP India Pvt. Ltd.	7	27.12.2023	Date of Award
109.	HP Laserjet Enterprise M507dn heavy duty printer from M/s. Delphi Infosolutions Pvt. Ltd. (5 years warranty) (3 lot) for Criminal-I, Criminal-II, Translation branch	3	18.02.2021	Date of Award
110.	HP Laserjet Enterprise M507dn heavy duty printer from M/s. Delphi Infosolutions Pvt. Ltd. (5 years warranty) (1 lot) for Criminal-IV Branch	1	30.07.2021	Date of Award
111.	HP Laserjet Enterprise M507dn heavy duty printer from M/s. Delphi Infosolutions Pvt. Ltd. (5 years warranty) (2 lot) for Civil-III & Translation Branch	2	30.07.2021	Date of Award
112.	HP OfficeJet Pro 9020 All-in-one Colour Printer from M/s. Delphi Infosolutions Pvt. Ltd. (5 years warranty) (3 lot)	3	20.07.2021	Date of Award
113.	HP LaserJet Pro M202 dw Printers from M/s. Digitech Computer (5 years warranty) (50 lot)	50	12.11.2021	Date of Award
114.	HP LaserJet Pro M329DW Printer from M/s. Savex Technologies Pvt. Ltd. (M/s. HP) (3 lot) (**free of cost** with one year warranty)	3	04.10.2024	Date of Award
115.	HP LaserJet Pro 4004dn Printer from M/s. Savex Technologies Pvt. Ltd. (M/s. HP) (4 lot) (**free of cost** with one year warranty)	4	18.02.2025	Date of Award
116.	HP LaserJet 1188 Printer from M/s. Pioneer Enterprises (M/s. HP) (5 lot) (**free of cost** with one year warranty)	5	05.04.2025	Date of Award
117.	HP LaserJet Pro M202 dw Printers from M/s. Digitech Computer for Registry (50 lot) with five year onsite warranty	50	28.03.2022	28.03.2027
118.	HP LaserJet Enterprises M507dn printers from M/s. Altek Devices Pvt. Ltd. for Cash-II & Accounts Branch (2 lot) with five year onsite warranty	2	08.03.2022	08.03.2027
119.	HP LJ Pro M128FW MFP printers from M/s. Delphi Marketing for Residential Office (2 lot) with five year onsite warranty	1	23.05.2022	23.05.2027
120.	HP LJ Pro M128FW MFP printers from M/s. Delphi Marketing (3 lot) with five year onsite warranty	3	14.06.2022	14.06.2027
121.	HP OfficeJet Pro 9020 AIO Color Printer from M/s. Microworld Infosol Pvt. Ltd. (M/s. HP) (4 lot) with five year onsite warranty	1	25.04.2022	25.04.2027
122.	HP LaserJet Pro 4004d Printer from M/s. Savex Technologies Pvt. Ltd. (M/s. HP) (4 lot) received **free of cost** with one year warranty	4	16.09.2025	Date of Award
123.	HP OJ Pro 9020 AIO Colour Printer from M/s. Microchip Infotech Systems Pvt. Ltd. for the use of HMJ Purushaindra Kumar Kaurav (five years warranty) (lot 1)	1	31.08.2022	31.08.2027
124.	HP OJ Pro 9020 AIO Colour Printer from M/s. Microchip Infotech Systems Pvt. Ltd. for the use of HMJ Navin Chawla (five years warranty) (lot 1)	1	31.08.2022	31.08.2027
125.	HP OJ Pro 9020 AIO Colour Printer from M/s. Microchip Infotech Systems Pvt. Ltd. for the use of SCMSC Branch and for the office of Registrar (Original) (five years warranty) (lot 2)	2	31.08.2022	31.08.2027
126.	HP OJ Pro 9020 AIO Colour Printer from M/s. Microchip Infotech Systems Pvt. Ltd. for the use of Hon'ble Judges (five years warranty) (lot 27)	27	31.08.2022	31.08.2027
127.	HP OJ Pro 9020 AIO Colour Printer from M/s. Microchip Infotech Systems Pvt. Ltd. for the use of Protocol-I Branch (five years warranty) (lot 1)	1	25.01.2023	25.01.2028
128.	HP OJ Pro 9020 AIO Colour Printer from M/s. Microchip Infotech Systems Pvt. Ltd. for the use at the residential office of HMJ Amit Bansal (five years warranty) (lot 1)	1	03.02.2023	03.02.2028
129.	HP LJ PRO MFP M128FW Printer from M/s. Delphi Infosolutions Pvt. Ltd. for the use at the residential office of Ms. Neelam, JR (five years warranty) (lot 1)	1	17.02.2023	17.02.2028
130.	HP LJ Enterprise M507dn Heavy Duty Printer for the use of Registrar General Secretariat and Litigation Branch (five years warranty) (lot 2)	2	11.01.2023	11.01.2028
131.	Epson Eco Tank L8180 AIO Colour Printer from M/s. Galaxy Office Automation Pvt. Ltd. for the use of Mr. Ravi Shankar Parashar, Photographer-cum-SJA (five years warranty)	1	22.12.2022	22.12.2027
132.	HP OJ Pro M305dn Printer from M/s. Digitech Computer for the use of Registry (five	100	30.12.2022	30.12.2027

	years warranty) (lot 100)			
133.	HP OJ Pro 9020 AIO Colour Printer from M/s. Microchip Infotech Systems Pvt. Ltd. for the use in the Chamber of HMJ Dharmesh Sharma (five years warranty) (lot 1)	1	21.08.2023	21.08.2028
134.	HP OJ Pro 9020 AIO Colour Printer from M/s. Microchip Infotech Systems Pvt. Ltd. for the use in the Chamber and Residential Office of HMJ Manoj Jain (five years warranty) (lot 2)	2	19.06.2023	19.06.2028
135.	HP LJ Enterprise M507dn Heavy Duty Printer from M/s. Digitech Computer for the use of Medical Branch and Gazette-IB Branch (five years warranty) (lot 2)	2	01.06.2023	01.06.2028
136.	HP LJ Enterprise M507dn Heavy Duty Printer from M/s. Digitech Computer for the use Civil-I Branch (five years warranty) (lot 1)	1	01.06.2023	01.06.2028
137.	HP LJ PRO MFP M128FW Printer from M/s. Delphi Infosolutions Pvt. Ltd. for the use at the residential office of Ms. Meena Bhardwaj, JR (five years warranty) (lot 1)	1	22.05.2023	22.05.2028
138.	HP LJ PRO MFP M128FW Printer from M/s. Delphi Infosolutions Pvt. Ltd. for the use at the residential office of Mr. Devendra Singh, Registrar (five years warranty) (lot 1)	1	16.06.2023	16.06.2028
139.	HP LJ Enterprise M507dn Heavy Duty Printer from M/s. Digitech Computer for the use in Protocol-I Branch (five years warranty) (lot 1)	1	12.06.2023	12.06.2028
140.	HP LJ Enterprise M507dn Heavy Duty Printer from M/s. Digitech Computer for the use in Writ-IV Branch (five years warranty) (lot 1)	1	23.08.2023	23.08.2028
141.	EPSON Eco Tank L8180 AIO Colour Printer from M/s. Delphi Infosolutions Pvt. Ltd. for the at the residential office of HMJ Sanjeev Sachdeva and HMJ Dharmesh Sharma (five years warranty) (lot 2)	2	07.11.2023	07.11.2028
142.	EPSON Eco Tank L8180 AIO Colour Printer from M/s. Delphi Infosolutions Pvt. Ltd. for the use in the Chamber of HMJ Ravinder Dudeja (five years warranty) (lot 1)	1	01.12.2023	01.12.2028
143.	HP OJ Pro 9020 AIO Colour Printer from M/s. Microchip Infotech Systems Pvt. Ltd. for the use in the chamber of HMJ C. Hari Shankar (five years warranty) (lot 1)	1	17.10.2023	17.10.2028
144.	HP OJ Pro 9020 AIO Colour Printer from M/s. Microchip Infotech Systems Pvt. Ltd. for the use at the residential office of HMJ Prateek Jalan (five years warranty) (lot 1)	1	28.11.2023	28.11.2028
145.	HP OJ Pro 9020 AIO Colour Printer from M/s. Microchip Infotech Systems Pvt. Ltd. for the use in the Chamber and at the residential office of HMJ Shalinder Kaur (five years warranty) (lot 2)	1	28.11.2023	28.11.2028
146.	HP LJ Pro 4004d Printer from M/s. Pioneer Enterprises (M/s. HP) **free of Cost** (One year warranty) (lot 14)	14	19.03.2026	19.03.2027
147.	HP LJ Pro 4004d Printer from M/s. Pioneer Enterprises (M/s. HP) **free of Cost** (One year warranty) (lot 11)	11	19.03.2026	19.03.2027
	SERVER			
148.	Dell Power Edge M630 Blade Servers from M/S. Transtek Infoways Pvt. Ltd. (with five years onsite warranty) S.No. 24F1V72, 24F6V72, 24F5V72, 24F4V72, 24F3V72, 24F2V72, 24F0V72 & 24FYT72	8	28.11.2015	Date of Award
149.	Dell Power Edge M1000e Modular Blade Chassis from M/S. Transtek Infoways Pvt. Ltd. (with five years onsite warranty)	1	28.11.2015	Date of Award
150.	One (01) no. of HP BL C-7000 Blade Chassis and nine (09) nos. of HPE Proliant BL 460C Gen9 Blade Servers (with 5 years warranty) from M/S. Comnet Vision (India)Pvt. Ltd. S.No. SGH71 1TVPB, SGH711TVP9, SGH711TVPL, SGH711TVPN, SGH711TVPF, SGH711TVPD, SGH711TVP7, SGH711TVPR, & SGH71 ITVPJ	10	31.03.2017	Date of Award
151.	HP Proliant DL 580 G7 Server with accessories including HP Compaq LE 1902X. FSC STD Keyboard, optical Mouse, DVD, one 19" rack, pon etc. (with three years warranty) (3 for computer cell & 1 for pass counter software) S. No. SGH2151CXJ & SGH2153CXN,	2	05.05.2018	Date of Award
	SCANNERS			
152.	HP Scanjet N9120 Scanners with five years warranty from M/S, Classe Reprographics (08 nos.) + 2 yrs extended warranty from M/S. Delphi Infosolutions Pvt. Ltd, on 20.11.2018	1	25.11.2013	Date of Award
153.	Kodak i2420 Document Scanner with five years onsite warranty from M/s. Kairee System Pvt. Ltd. 02 nos.(for vigilance branch)	2	26.12.2017	Date of Award
154.	HP Scanjet N910 FN2 with five years warranty from M/s. Delphi Infosolutions Pvt. Ltd. (one no.) – RKD-KKD	1	04.05.2018	Date of Award
155.	Kodak i1190E Scanners with four years Addon onsite warranty (valid from 17.12.2018 to 16.12.2023) from M/s. Kairee System Pvt. Ltd. 02 nos. (for the Chief Justice secretariat & IT Cell)	2	12.12.2018	Date of Award
156.	Honeywell Bar Code Scanners (Model XP 1472G-2D) with 3 years warranty from M/s. SRC Communications Pvt. Ltd. (07 nos.)	7	18.01.2021	Date of Award
157.	Honeywell Bar Code Scanners (Model XP 1472G-2D) with 3 years warranty from M/s. Interface Infosolutions (07 nos.)	7	13.06.2023	Date of Award
158.	HP Scan jet N9120 fn2 scanners with 5 years warranty from M/s. Delphi Infosolutions Pvt. Ltd. (09 nos.)	9	01.03.2021	Date of Award
159.	HP Scan jet N9120 fn2 scanners with 5 years warranty from M/s. Delphi Infosolutions Pvt. Ltd. (01 no.)	1	08.04.2021	Date of Award
	E-KIOSK			

160.	E-kiosks (Model IKPC 19) Installed at E-Sewa Kendra with one year warranty from M/s. Agmatel India Pvt. Ltd.	1	Dec, 2021	Date of Award
161.	E-Kiosks (Agmatel processor based free standing Type) with five years warranty from M/S. Agmatel India Pvt. Ltd.	4	17.12.2013	Date of Award
	PROJECTORS			
162.	Kramer Distribution Amplifier with HDMI input and 8 HDMI Output supporting 4K (Kramer VM-8HN)	1	29.04.2019	Date of Award
163.	Kramer Wireless presentation device with 1 HL)MI input and 1 HDMI output supporting miracast and apple cast (Kramer VIA Connect Plus)	1		Date of Award
164.	Linksys Dual-Band AC1200 Wireless USB 3.0 WiFi Router & TP Link Dual-Band AC 1200	1		Date of Award
	WACOM SCREENS/TFT Monitor/LED/TABLET/TOUCH SCREENS			
165.	24" Sony LED for court No. 11 from M/S. Tos Adven (01 no.) **installed in driver's room**	1	22.08.2014	Date of Award
166.	Wacom DTK-2451 Interactive Display with Pen Input with one year warranty	14	01.02.2018	Date of Award
167.	Samsung DB-49J-49" LCD Digital Display Board from M/S. System Integration & Infrastructure Solutions with for Court no. 1 **(5 years warranty)**	1	20.04.2018	Date of Award
168.	Wacom 32" Interactive Touch Displays & Pen (DIY3220) and stand for DTI 3220 (ACK-62B02-K-ZX) from M/S. Unique Corporation with 01 year warranty (05 no)	22	11.09.2019	Date of Award
169.	Wacom 32" Interactive Touch Displays & Pen (DTH3220) and stand for DTH 3220 (ACK-628-02-K-ZX) from M/S. Unique Corporation with 01 year warranty (02 no.)		19.11.2019	Date of Award
170.	Wacom 32" Interactive Touch Displays & Pen (DTH3220) and stand for DTH 3220 (ACK-628-02-K-ZX) from M/S. Unique Corporation with 01 year warranty (18 no.)		04.12.2019	Date of Award
171.	Wacom 32" Interactive Touch Displays & Pen (DTH 3220) and stand for DTH 3220 (ACK-628-02-KZX) from M/S. Unique Corporation with 01 year warranty	14	02.11.2020	Date of Award
172.	Wacom 24" (PHD) Interactive Display (DTH-2452) with Pen and touch with video output port, four short cut keys and i 1 0 - 730 adjustable tilt stand from M/S. Unique Corporation with 01 year warranty	15	22.02.2022	Date of Award
173.	Wacom 24" (PHD) Interactive Display (DTH-2452) with Pen and touch with video output port, four short cut keys and i 1 0 - 730 adjustable tilt stand from M/S. Unique Corporation with 01 year warranty	24	01.07.2022	Date of Award
174.	Wacom 24" (FHD) Interactive Display (DTH-2452) with pen and touch with video output port, four short cut keys and 11° - 73° adjustable tilt stand @ ₹1,66,500/- (including taxes) with 1 year warranty	15	18.08.2025	Date of Award
175.	Wacom 24" (FHD) Interactive Display (DTH-2452) with pen and touch with video output port, four short cut keys and 11° - 73° adjustable tilt stand (15 Lot) with 1 year warranty	15	26.09.2026	26.09.2027
	LAN			
176.	Local Area Network (Wired) -10G LAN	362	-----	Date of Award
	UPS			
177.	1 KVA Microtek UPS 2 years warranty on UPS and one year on battery from M/S. Classe Reprographics (100 nos.)	9	18.12.2013	Date of Award
178.	1 KVA Microtek UPS with 2 years warranty on UPS and one year on battery from M/S. OBM (94 nos.)	18	27.01.2015	Date of Award
179.	1 KVA Microtek UPS with 2 years warranty on UPS and one year on battery from M/S, OBM (100 nos.)	35	05.08.2015	Date of Award
180.	1 KVA Microtek UPS with 2 years warranty on UPS and one year battery from M/s. OBM (75 nos.)	20	05.04.2016	Date of Award
181.	Microtek 1KVA UPS with two years warranty and one year on battery from M/s. Network Infotech Pvt. Ltd. (100 nos.)	34	29.06.2017	Date of Award
182.	1 KVA BPE 1000 VA with two years warranty on UPS and one year on battery from M/s. Hitek Business systems Pvt. Ltd. (100 nos.)	98	17.01.2019	Date of Award
183.	1 KVA (BPE 1000VA) UPS from M/s. Hitek Business systems Pvt. Ltd. with 2 years warranty on UPS and one year on battery (50 Nos.) ---**1st installment**	96	13.03.2019	Date of Award
184.	1 KVA (BPE 1000VA) UPS from M/s. Hitek Business systems Pvt. Ltd. with 2 years warranty on UPS and one year on battery (50 Nos.)---- **2nd installment**		21.05.2019	Date of Award
185.	1 KVA (BPE 1000VA) UPS from M/s. Hitek Business systems Pvt. Ltd. with 2 years warranty on UPS and one year on battery (50 Nos.) -----**1st installment**	92	01.08.2019	Date of Award
186.	1 KVA (BPE 1000VA) UPS with 2 years warranty from M/s. Hitek Business systems PVT. Ltd. (50 Nos.) --- **2nd installment**		17.12.2019	Date of Award
187.	1 KVA (BPE 1000VA) UPS with 2 years warranty on UPS and one year on battery from M/s. Bhartiya Computers (50 nos.) -----**1st installment**	97	24.09.2020	Date of Award
188.	1 KVA (BPE 1000VA) UPS with 2 years warranty on UPS and one year on battery from M/s. Bhartiya Computers (50 nos.) -----**2nd installment**		20.11.2020	Date of Award
189.	1 KVA (BPE 1000VA) UPS with 2 years warranty on UPS and one year on battery from M/s. Bhartiya Computers (50 nos.) -----**1st installment**	97	10.08.2021	Date of Award
190.	1 KVA (BPE 1000 VA) UPS with 2 years warranty on UPS and one year on battery from M/s. Bhartiya Computers (50 nos.) -----**2nd installment**		08.11.2021	Date of Award
191.	1 KVA (BPE 1000 VA) UPS with 2 years warranty on UPS and one year on battery from M/s. AE Power Solutions (75 nos.)	75	20.05.2022	Date of Award
192.	1 KVA (BPE 1000 VA) UPS with 2 years warranty on UPS and one year on battery	74	17.06.2022	Date of Award

	from M/s. AE Power Solutions (75 nos.)			
193.	1 KVA (BPE 1000 VA) UPS with 2 years warranty on UPS and one year on battery from M/s. Delphi Infosolutions Pvt. Ltd. (400 nos.)	373	15.11.2022	Date of Award
194.	1 KVA (BPE 1000 VA) UPS with 2 years warranty on UPS and one year on battery (with one 16AMP Socket) from M/s. AE Power Solutions (25 nos.)	24	24.11.2022	Date of Award
195.	2KVA BPE UPS X1102 (with two 16AMP sockets) (line interactive UPS) with 2 years warranty on UPS and one year on battery from M/s. Delphi Infosolutions Pvt. Ltd. (Lot 49 nos.)	1	10.04.2024	Date of Award
		45	12 on 13.06.2024	Date of Award
			36 on 19.06.2024	Date of Award
196.	1 KVA UPS SL-1000 Uniline (with one 16AMP Socket) with 2 years warranty on UPS and one year on battery from M/s. Newgen IT Solutions (lot 100 nos.)	25	24.10.2024	Date of Award
		25	22.11.2024	Date of Award
		50	16.12.2024	Date of Award
197.	1 KVA UPS SL-1000 Uniline (with one 16AMP Socket) with 2 years warranty on UPS and one year on battery from M/s. Vcare Infotech Ltd. (lot 100 nos.)	100	03.09.2025	03.09.2027
	LAPTOPS			
198.	HP Spectre I3-V0122 TU Laptop with 01 yr warranty **(01 no.)** initially purchased for HMJ Indira Banerjee from M/s. Delphi Infosolutions Pvt. Ltd. **(presently lying in IT Store for standby purpose)**	1	21.09.2016	Date of Award
199.	HP 348 G4 laptops for secretarial staff three years warranty from M/s. Delphi Infosolutions Pvt Ltd. **(15 nos.)**	4	19.06.2019	Date of Award
200.	HP 348 G4 laptops for secretarial staff, three years warranty **(1 no.)** from M/s. Delphi Infosolutions Pvt. Ltd. **(Delhi Judl. Academy)**	1	29.07.2019	Date of Award
201.	HP 348 G4 laptop for secretarial staff three years warranty (04 no.) from Delphi Infosolutions Pvt. Ltd. **(4 nos.)**	1	29.07.2019	Date of Award
202.	HP 348 G4 laptop originally purchased for secretarial staff of HMJ Brijesh Sethi with three years warranty **(1 no.)** from M/s Delphi Infosolutions Pvt. Ltd.	1	13.12.2019	Date of Award
203.	Dell Latitude 3410 Laptop (Core i5 10th Gen Processor, 8GB RAM, 1TB HDD, Windows 10 Pro, 14" Screen) with 3 years warranty **(5 nos.)** from M/s. Transtek Infoways Pvt. Ltd.	**3**	18.03.2021	Date of Award
204.	Dell Latitude 9520 XCTO Laptop (Expandable 2-in-1, i7 11th Gen Processor, 16GB RAM, 1TB SSD, 15" Screen) with 3 yrs warranty from M/s. Artek Enterprises Pvt. Ltd **(06 nos.)**	5	04.03.2022	Date of Award
205.	Dell Latitude 5320 Laptop (i5 processor 11th Gen. processor, 8 GB RAM, 1TB SSD, 13.3" Screen with 3 yrs warranty from M/s. Artek Enterprises Pvt. Ltd **(9 nos.)**	2	19.01.2022	Date of Award
206.	Dell Latitude 5320 CTO/Base DL Laptop (i5 11th Gen. Processor, 8GB RAM, 1TB SSD, 13.3" Screen) with 3 yrs warranty from M/s. Artek Enterprises Pvt. Ltd **(18 nos.)**	11	02.06.2022 (Del. Date)	Date of Award
207.	Dell Latitude 7320 Laptop (Expandable 2-in-1, i5 11th Gen. Processor, 16GB RAM, 1TB SSD, 13.3' Screen) with 3 yrs warranty from M/s. Artek Enterprises Pvt. Ltd **(37 nos.)**	**25**	02.06.2022 (Del. Date)	Date of Award
208.	Dell Latitude 7320 Laptop with 3 yrs warranty from M/s. Artek Enterprises Pvt. Ltd **(14 nos.)**	1	04.03.2022	Date of Award
209.	Dell Latitude 5320 CTO/Base DL Laptop from M/s. Artek Enterprises Pvt. Ltd (i5 11th Gen Processor, 8GB RAM, 1TB SSD, 13.3" Screen) with 3 yrs warranty **(04 nos.)**	1	02.06.2022 (Del. Date)	Date of Award
210.	Dell Latitude 5320 CTO/Base DL Laptop from M/s. Artek Enterprises Pvt. Ltd (i5 11th Gen. Processor, 8GB RAM, 1TB SSD, 13.3" Screen) with 3 years warranty **(08 nos.)**	2	21.07.2022 (Del. date)	Date of Award
211.	Dell Latitude 9520 Laptop with 3 yrs warranty from M/s. Artek Enterprises Pvt. Ltd **(03 nos.)**	3	01.07.2022	Date of Award
212.	Dell Latitude 9520 Laptop with 3 yrs warranty from M/s. Artek Enterprises Pvt. Ltd **(04 nos.)**	4	01.07.2022	Date of Award
	Total Number of Asset for AMC	**5276**		